

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
IB-139/ND/2020**

**IN THE MATTER OF:
Mr. Mahesh Kumar Mittal**

...PETITIONER

Vs.

Goldmax Trade N Biz Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 11.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Harsh Tikko, Advocate.
For the Respondent/ Corporate-debtor :Mr. Jitender Bharti, Adv.**

ORDER

Heard the submissions made by the counsel for both the parties. Last and final opportunity is provided to the counsels for both the parties for advising their clients to have an amicable settlement in the matter as the corporate debtor's counsel has submitted that his client is ready and willing to pay the debt due over a period of two years and the counsel for the operational creditor has submitted that two years is too long period and earlier also they have promised to repay but failed to keep up the promise and pleaded that the CIRP process may be initiated. Now the matter is posted to 05.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)